

CC No. 358/2019

CBI Vs. Shambhu Prasad Singh & Ors.

RC No. AC-I/2014/A0008/CBI/AC-I/New Delhi

u/S. 120B r/w 420/471 r/w 467 IPC & u/S. 13(2) r/w 13(1)(d) of
PC Act, 1989

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020, 26/DHC/2020 dtd. 30.07.2020, 322/RG/DHC/ 2020 dated 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with HIO Sh. Ravish Jha and Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. Syed Arham Masud along with Sh. Vikhyat Oberoi, Ld. Counsel(s) for (A-1) and (A-4), Sh. Pranay Kishore Mishra along with Sh. Ravi Ranjan, Ld. Counsel(s) for (A-2) and (A-5), Ms. Sonal Sarada, Ld. Counsel for (A-3), Sh. Ravinder Tyagi, Ld. Counsel for (A-6), Sh. Sunil Saha, Ld. Counsel for (A-7) and Sh. Virag Gupta along with Sh. Gaurav Pathak, Ld. Counsel(s) for (A-8).

07.09.2020 (At 12:00 PM)

Present : Sh. V. K. Pathak, Ld. PP for CBI along with HIO Sh. Ravish Jha and Sh. Avnish Kumar, Pairvi Officer for CBI.

Sh. Syed Arham Masud along with Sh. Vikhyat Oberoi, Ld. Counsel(s) for (A-1) and (A-4).

Sh. Pranay Kishore Mishra along with Sh. Ravi Ranjan, Ld. Counsel(s) for (A-2) and (A-5).

Ms. Sonal Sarada, Ld. Counsel for (A-3).

Sh. Ravinder Tyagi, Ld. Counsel for (A-6).

Sh. Sunil Saha, Ld. Counsel for (A-7)

Sh. Virag Gupta along with Sh. Gaurav Pathak, Ld.



Counsel(s) for (A-8).

Accused Shambhu Prasad Singh (A-1) for himself and for M/s. Dynamic Shells India Pvt. Ltd. (A-4), Shyam Sunder Bhattar (A-2) for himself and for M/s. Rockside Impex Pvt. Ltd. (A-5), Rudra Narayan Shukla (A-6), Vinod Gupta (A-7) and Manish Rai Mathur (A-8) are present on bail.

The matter was proceeding at the stage of arguments on the point of charge(s).

Ld. Counsel for (A-6) addressed arguments on the point of charge(s).

Ld. PP for CBI also addressed part arguments on the point of charge(s).

Ld. Counsel(s) for (A-1) & (A-4) also addressed part arguments on the point of charge(s), however, they submit that there are certain documents on record, which are required to be put before the court for further arguments on the point of charge(s), for which physical hearing in the Court be given to them. Ld. PP for CBI also made the same request.

In these peculiar circumstances, considering the nature of the case, voluminous record and number of the accused persons, the request is allowed in the interest of justice.

Put up for further arguments on the point of charge(s) on **23.09.2020**, through physical hearing.

The accused persons along with their counsel(s) shall appear in Court No. 602, Rouse Avenue District Court, New Delhi on the above said date and time.



Reader is directed to ensure that all necessary steps have been taken for smooth functioning of the court work on the NDOH.

HIO be summoned for the next date of hearing.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADDC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.

(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/07.09.2020